

(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 76/90.✓

Date of Order: 31-3-92.✓

Between:

S.K.Visweswara Rao.✓

.. Applicant.✓

and

1. The Chief Post Master-General,
Andhra Pradesh Circle, Hyderabad.✓
2. The Superintendent, R.M.S: V Division,
Visakhapatnam-16.✓

.. Respondents.✓

For the Applicant: Mr.M.P.Chandramouli, Advocate ✓

For the Respondents: Mr. Rajeswara Rao, Advocate for Mr.N.V.Ramana,
Addl. CGSC.✓

CORAM:

THE HON'BLE MR.R.BALASUBRAMANIAN : MEMBER(ADMN) ✓

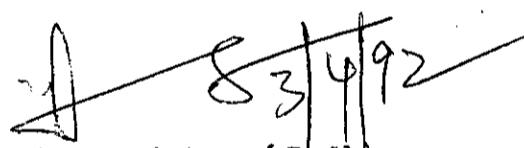
AND

THE HON'BLE MR.C.J. ROY : MEMBER(JUDL) ✓

The Tribunal made the following Order:-

Mr.Rajeswara Rao, on behalf of Mr.N.V.Ramana, learned counsel for the respondents appearing in this, filed a letter dt. 13-3-92 with notice to the other side, ie. Sri Chandra Mouli, learned counsel for the applicant, stating that the relief claim in the O.A. has been carried out and the learned counsel for the applicant says no objection on the same letter on today's date.

Under the circumstances, O.A. is dismissed as infructuous with no costs.✓


83/4/92
Deputy Registrar (Judl)

To

1. The Chief Post Master-General, Andhra Pradesh Circle, Hyderabad.✓
2. The Superintendent, R.M.S: V. Division, visakhapatnam-16.✓
3. One copy to Mr.M.P.Chandramouli, Advocate; 1-7-139/1, S.R.K.Nagar Hyderabad.✓
4. One copy to Mr. N.V.Ramana, Addl.CGSC.CAT.Hyd.✓
5. One spare copy.✓

pvm

*1st copy
03/4/92*

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
MEMBER (JUDL)

AND

THE HON'BLE MR. C.J. ROY : MEMBER (JUDL)

Dated: 31-3-1992.

ORDER / JUDGMENT

R.A./C.A./M.A.No.

O.A. No.

76/90

T.A. No.

(W.P. No.)

Admitted and interim directions
issued

Disposed of with directions

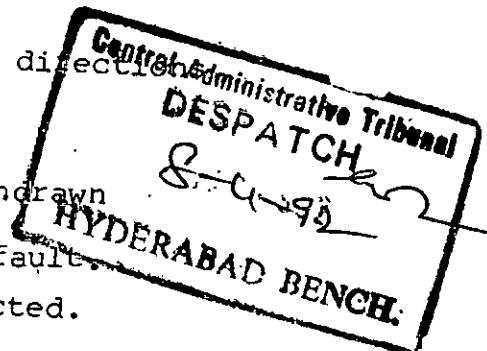
Dismissed

Dismissed as withdrawn

Dismissed for Default

M.A. Ordered/Rejected.

NO order as to costs.



pvm.

Q. 3/1
7/2